

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6570
ANSWERED ON:16.05.2012
SALE OF COAL REJECTS
Yadav Shri Madhusudan

Will the Minister of COAL be pleased to state:

- (a) whether the Government allows private and Government companies to sell the coal rejects and middling coal after washing of coal ;
- (b) if so, the details of coal rejects and middling coal sold during the last three years and the current year, year-wise ; and
- (c): the manner in which the royalty on the middling and rejects of coal is decided along with the category-wise rate thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): Coal rejects and middlings after washing of coal are disposed of as per provisions of Colliery Control Rules, 2004 and Coal Mines (Taking Over Management) Act 1973.
- (b): A statement showing the details of permission granted by the Ministry of Coal for disposal of middlings, tailings, 2 product rejects, rejects, washed coal fines and Jhama during 2009-10, 2010-11, 2011-12 and during 2012-13 (as on 9.5.2012) where sanction has been issued by Coal Controller, is at Annexure A.
- (c): As per the notification on royalty on coal dated 10.5.2012, the rate of royalty on coal shall be @ 14% ad-valorem on price of coal as reflected in the invoice, excluding taxes, levies and other charges. The royalty is not paid on middlings or rejects when royalty has been charged on raw coal prior to its washing in order to avoid double charging of royalty.